

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "F" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER  
&  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

I.T.A. No.4372/DEL/2015  
Assessment Year: 2006-07

M/s. Pearey Lall & Sons (E.P.) Pvt. Ltd., (formerly known as M/s. Pearey Lall & Sons (E.P.) Ltd.), 21-A, Janpath.	v.	ACIT, Rohtak.
TAN/PAN: AAACP 7410L		
(Appellant)		(Respondent)

Appellant by:	Shri Pradeep Dinodia, Adv..		
Respondent by:	Shri Surender Pal, CIT(DR)		
Date of hearing:	17	12	2018
Date of pronouncement:	17	12	2018

**ORDER**

**PER AMIT SHUKLA, J.M.:**

The aforesaid appeal has been filed by the appellant assessee against impugned order dated 24.04.2017, passed by Ld. Commissioner of Income Tax (Appeals), Rohtak for the quantum of assessment passed u/s.143(3) for the Assessment Year 2006-07.

2. Learned counsel for the assessee submitted that he is not pressing this appeal, because the tax effect involved is very less. Ld. DR has no objection to this proposition.

3. In the result, the appeal of the assessee is dismissed as not pressed.

**Order Pronounced in the open Court on 17<sup>th</sup> December, 2018.**

**Sd/-**

**[PRASHANT MAHARISHI]**

**ACCOUNTANT MEMBER**

**Sd/-**

**[AMIT SHUKLA]**

**JUDICIAL MEMBER**

DATED: 17<sup>th</sup> December, 2018